

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No. HC.VII-21/2008(Pt.)/11919/A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, The Joint Registrar,  
Gauhati High Court,  
Itanagar Permanent Bench,  
Arunachal Pradesh.

Dated Guwahati, 11<sup>th</sup> December, 2023.

Sub:- **Earned Leave.**

Ref:- Your letter No. HC (IB)-VIG/01/2023/ Dated 04.12.2023.

Sir,

With reference to the above, I am directed to inform you that Shri Ito Basar, District & Sessions Judge, Khonsa, Tirap District, Arunachal Pradesh has been granted **earned leave on 04.12.2023**. He is to submit the leave application in prescribed format as well as his Leave Admissibility Report at the Registry of the Itanagar Bench. Further, Shri Basar is to hand over charge of his Court and Office to the Secretary, DLSA cum Civil Judge-JMFC (Jr. Div.), Tirap District.

Yours faithfully,

*Sd/-*  
**JT. REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-21/2008(Pt.)/11920-11921/A, dated** , 11-12-23

Copy to:

1. Shri Ito Basar, District & Sessions Judge, Khonsa, Tirap District, Arunachal Pradesh.
- ✓ 2. The Project Manager, Gauhati High Court.

*Sd/-*  
**JT. REGISTRAR (VIGILANCE)**  
*R*